

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'F' : NEW DELHI)**

**SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
and
SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

**ITA No.4665 /Del./2019
(ASSESSMENT YEAR : 2014-15)**

Vinod Arora,
C – 94, 2nd Floor,
Road No.6, Shivaji Park,
Punjabi Bagh,
New Delhi – 110 026.

vs.

Pr.CIT 1,
New Delhi.

(PAN : ADOPA7251Q)

(APPELLANT)

(RESPONDENT)

ASSESSEE BY : Shri Sameep Arora, AR
REVENUE BY : Shri Binod Kumar, CIT DR

Date of Hearing : 05.01.2023
Date of Order : 09.01.2023

ORDER

PER SHAMIM YAHYA, ACCOUNTANT MEMBER :

This appeal by the assessee is directed against the order of Id. Pr.CIT-1, New Delhi dated 22.03.2019 for the Assessment Year 2014-15.

2. Ld. AR for the assessee submitted that an application has been filed seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020” and has filed Form 5 issued by the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on this 9th day of January, 2023.

**Sd/-
(NARENDER KUMAR CHOUDHRY)
JUDICIAL MEMBER**

**sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER**

**Dated the 9th day of January, 2023
TS**

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.Pr.CIT-1, New Delhi.
- 5.CIT(ITAT), New Delhi.

**AR, ITAT
NEW DELHI.**